

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 248 of 2012 &**  
**I.A. No. 73 of 2013**

**Dated : 28<sup>th</sup> February, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**West Central Railway ... Appellant(s)**  
**Versus**  
**Rajasthan Electricity Regulatory Commission ...Respondent(s)**

**Counsel for the Appellant(s) : Ms. Geetanjali Mohan**  
**Ms. Mansi Gautam**

**Counsel for the Respondent(s): Mr. C.K. Rai**  
**Mr. Ravin Dubey for R.1**

**ORDER**

It is represented that the Public Notice has been issued on 16.02.2013, as directed.

Post the matter on **02.04.2013.**

**I.A. No. 73 of 2013**  
**(Application for Impleadment)**

This Application has been filed to implead the other necessary parties.

After hearing the learned counsel for the parties, we deem it appropriate to allow this Application. Accordingly, the Application is allowed. The learned counsel for the Appellant is directed to file the amended memo of parties.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/vs